

(c) the recommendations thereof; and

(d) Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN): (a) Yes.

(b) The team visited Turkey, West Germany, Spain and the United Kingdom.

(c) The team has expressed the view that:

(i) there need be no apprehension about the techno-economic feasibility of coal based fertilizer plants in general and that specific projects could be taken up for detailed consideration; and

(ii) out of the available processes for coal gasification, the Koppers Totzek process is the most suitable for adoption in our country.

(d) The Government have accepted the view.

मध्य-प्रदेश में फर्मों की ओर आयकर की बकाया राशि

6299. श्री हुकम चन्द कछवाय : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश में इन्दौर, देवास तथा शाहजापुर की कुल कितनी फर्मों की ओर आयकर की राशि बकाया है;

(ख) इन जिलों में आयकर की कुल कितनी राशि बकाया है; और

(ग) इस बकाया राशि को वसूल करने के लिए क्या कार्यवाही करने का विचार है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) से (ग) . मांगी गयी सूचना इकट्ठी की जा रही है और यथासम्भव शीघ्र ही सदन की मेज पर रख दी जायेगी ।

Unauthorised Colonies

6300. SHRI BHARAT SINGH CHAUHAN : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) the names of unauthorised colonies which have not been regularised so far ;

(b) whether these colonies are likely to be regularised ; and

(c) if so, when and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) the names of the unauthorised colonies which have not been regularised are contained in the statement laid on the Table of the House. [Placed in Library. See No. LT—747 /69]

(b) and (c).. No final decision has so far been taken.

Supply of Barrels By M/s. Hind Galvanising And Engineering Co. To Indian Oil Corporation

6301. SHRI SAMAR GUHA : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether it is fact that as per terms and conditions of the award of the arbitrator, set up by the Indian Oil Corporation, M/s. Hind Galvanising and Engineering Company was bound to supply balance quantity of barrels to the Indian Oil Corporation fabricated out of their own steel sheets ;

(b) whether the said company supplied barrels to other Oil Companies but refused to supply the same to the Indian Oil Corporation on plea that steel sheets were not supplied to them ;

(c) if so, whether this amounts to breach of terms and conditions of the award of the arbitrator ;